
(2021) 11 NCLT CK 0054

In the National Company Law Appellate Tribunal

Case No : IB-899/ND/2020 New 1A/5238/2021

Piramal Enterprises Ltd

APPELLANT

Vs

M/s Logix Soft-Tel Pvt Ltd

RESPONDENT

Date of Decision : 15-11-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2021) 11 NCLT CK 0054

Hon'ble Judges : Abni Ranjan Sinha, Member (J); Avinash K. Srivastava, Member (T)

Bench : Division Bench

Advocate : Pranav Vyas, Satendra K. Rai, Pravar Veer Misra, Nitish K. Sharma

Final Decision : Disposed Of

Judgement

L4/5238/2021:-

By filing this application, the applicant has prayed for necessary corrections in the order dated 05.10.2021.

Heard the Ld. Counsel appearing for the applicant.

Ld. Counsel for the applicant submits that in the second line of first paragraph and in seventh line of 3rd paragraph of the dated 05.10.2021, it is mentioned as Operational Creditor instead of Financial Creditor, whereas this application is filed under Section 7 of IBC.

Considering the submissions, since it is a typographical error, so, the same is hereby corrected and in place of Operational Creditor, in the order dated 05.10.2021, it shall be read as Financial Creditor in the second line of first paragraph and in seventh line of 3rd paragraph. The office is also directed to make necessary corrections in the order dated 05.10.2021 and upload the corrected order on the website.

With this, the present applicant stands disposed of.